morning and by paying duty and fine they could clear their goods.

SARDAR SWARAN SINGH SOKHI : He has not replied : under what circumstances the fine was refunded. Have the Government issued instructions to the authorities concerned not to impose any duty or fine on teams coming back after winning?

SHRI PRANAB KUMAR MUKHERJEE : So far as refund is concerned, we thought that they had brought some prestige for the country and so far as the question of fine was concerned, we could waive the fine. But so far as duty is concerned, Government cannot take the view that no duty shall be imposed on goods brought by a winning team in excess of what they could do; we cannot take that view.

SHRI SOMNATH CHATTERJEE : May I know whether the players and officials of the team had themselves disclosed the items that were brought or the customs authorities had to find them out by searches? How many were the items which had to be discovered by searches?

SHRI PRANAB KUMAR MUKHERJEE : The first proposal was whether the officers of the team could provide a consolidated list of the items brought by the players. They could not give that list. As a result each had to be asked what he had and each gave it and produced other documents. Whatever they said was taken on the face value.

SHRI SOMNATH CHATTERJEE : Therefore, there was no search? I am trying to find out whether the players realised that they should disclose and leave it to the Government to decide whether fine should be paid or not.

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM) : I do not think there was any attempt at concealment. They had brought the articles bonafide and unfortunately they had to pay a duty; beyond a certain limit penalty also had to be levied. I hope the House would agree that they may be heroes but heroes should observe the law more than the others.... (*Interruptions*) I do not think there was any attempt at concealment.

## विदर्भ तथा मध्य प्रदेश के सीमाशुल्क और उत्पादनशुल्क विभाग के अधिकारियों के विरुद्ध शिकायतें

*699. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री विदर्भ तथा मध्य प्रदेश में सीमाशुल्क और उत्पादन शुल्क विभाग मे नियुक्त अधिकारियों के विरुद्ध शिकायतों के बारे मे 21 मार्च, 1975 के अतारांकित प्रश्न संख्या 4459 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) सरकार को मिली 24 शिकायतों में से विधायकों, संसद सदस्यों और जनता से अलग-अलग कितनी - कितनी शिकायतें मिली है और जिन अधिकारियों के विरुद्ध शिकायतें की गई हैं उनके नाम, पदनाम और श्रेणी क्या है; और

(ख) प्रत्येक अधिकारी के विरुद्ध उक्त शिकायतें क्या है ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) A statement is laid on the Table of the House.

### *Statement*

Of the 24 complaints, 14 were found to be anonymous or pseudonymous, 5 originated from the Members of the Public and the remaining 5 from the Members of the Staff. None of the 9 complaints in which investigations have been completed so far, have revealed any serious lapses on the part of the officers warranting regular departmental proceedings against them. In 6 of these cases, the charges have been found to be baseless and in the remaining 3 cases, a warning has been issued to the officers concerned only for certain technical lapses. It will not be in the interest of administration and morale of the Services to furnish at this stage particulars of officers against whom complaints have been received. As already indicated in reply to the previous Unstarred questions, the allegations made were about corrupt practices and departmental irregularities.

श्री हुकम चन्द कछवाय : जो विवरण सभा पटल पर रखा गया है उस में इस बात का उल्लेख नहीं है और इन तथ्यों को छिपाया है कि

संसद सदस्यों ने जो कुछ अधिकारियों की शिकायत की थी, उस में मैं भी हूं, मैं ने एक शिकायत 2-3-73 को की थी जिस का उत्तर 6-3-73 को कस्टम कलैक्टर नागपुर ने मुझे दिया, मैंने काफी शिकायतें अधिकारियों की दी, उसका कोई उत्तर नहीं दिया, तो मैं जानना चाहता हूं कि क्या यह बात सही है कि नागपुर के जो कलेक्टर है ये स्वयं अधिकारियों की शिकायतों को दबाते है और उन अधिकारियो से बहुत बड़ी मात्रा में उन को शिकायते दबाने के लिए रुपया लेते है, इस को जानकारी यदि सरकार को नहीं है तो क्या सरकार जांच कर के पता लगाएगी ?

SHRI PRANAB KUMAR MUKHERJEE : So far as the complaint of the hon. Member himself is concerned, he wrote to the Collector of Customs and the Collector sent a reply. There was correspondence between the hon. Member and the Collector of Customs. So far as these 24 complaints in the statement, they have not come from the Members of Parliament or the members of the State Legislature. Regarding the question of inquiry, if there is any specific allegation against any officer, it could be looked into.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, 72-73 और 73-74 में जो 24 शिकायतें आई है उन में 14 शिकायते बेनाम की थी, आपने बताया है कि इन शिकायतो का विवरण देना काम के हित मे ठीक नही है। मैं जानना चाहता हूं कि कर्मचारियो की सेवा और उन के चरित्र के विरुद्ध शिकायतों के मुख्य मुख्य तथ्य क्या थे ? गुमनाम शिकायतें वह थी जो उन व्यापारियों के द्वारा थीं जो अधिकारियो से डरते हैं और इसलिए अपना नाम खोलना नही चाहते। क्या उन सारी शिकायतों को आप सभा पटल पर रखेंगे और उन की जांच बिठाएंगे ? क्या यह बात सही है कि जो कलक्टर है नागपुर के वे काफी बड़ी मात्रा में लोगों से पैसे खाते है ? इन की शिकायत पहले भी आई है और इस बात की जांच का आप ने आश्वासन भी दिया है क्या यह बात भी ठीक है ?

दूसरी बात मैं जानना चाहता हूं कि भविष्य में जो शिकायतें हों उन की जांच के लिए कोई अलग एजेंसी खोली जायगी, इस बात का आश्वासन आप देंगे सदन को ?

SHRI PRANAB KUMAR MUKHERJEE : Whenever we receive any charges of corruption against any officer, we look into them. Sometimes even anonymous and pseudonymous complaints are looked into to see whether there is any substance in them. If the hon. Member has any information, he can pass it on to us. We will look into it; whatever agencies are there for investigation will go into looking those charges.

श्री हुकम चंद कछवाय : मैं ने आप को एक पत्र दिया है। जब चव्हाण साहब मंत्री थे, इन कलेक्टर महोदय पर काफी उन का आशीर्वाद था, मैं समझता हू कि अब सुब्रह्मण्यम साहब आ गए है, इन के ऊपर वह ध्यान रखेगें ।

श्री मूल चंद डागा : जब 24 शिकायतें आप के पास पेश हुई तो उन मे गुमनाम शिकायतों पर आपने ऐक्शन लिया या ले रहे है या नही ले रहे है और तीन साल में किसी अधिकारी को दोषी पाया या सारी शिकायतें झूठीं है ?

SHRI PRANAB KUMAR MUKHERJEE : If the hon. Member looks into the statement which I have laid on the Table of the House, he will find that out of 24 complaints, in six cases the charges have been found to be baseless and in three cases a warning has been issued to the officers concerned only for certain technical lapses, If the hon. Member has in mind Shri Chavan's reply to that particular question, it was also discussed on the floor of the House, on the basis of the complaint of the hon. Member.

SHRI M. C. DAGA : Sir, he has not replied to my question. Suppose there are certain complaints which are unsigned. Will the Government take cognisance of thos e complaints or not?,

SHRI PRANAB KUMAR MUKHERJEE : Welook into them. But we cannot give a blanket assurance that all anonymous or pseudonymous complaints will be looked into. We try to verify the facts first.

श्री मधु राम अहिरवार : क्या यह सही है कि जिन अधिकारियों के खिलाफ शिकायतें होती हैं उन की जांच उन्हीं अधिकारियों से कराई जाती है या उन से जुनियर अधिकारियों से कराई जाती है ? मैं जानना चाहता हू कि क्या पुलिस या किसी और एजेंसी से इन शिकायतों की जाच कराएंगे जिस मे सही तथ्यों का पता लग सके ?

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, ऐसे अधिकारी है जो हजार रुपया तनख्वाह पाते हैं, लेकिन हजारों की शराब पी जाते है उन को बाकी खर्चा कहा से चलता है ?

अध्यक्ष महोदय : बड़े लकी आदमी है।

SHRI PRANAB KUMAR MUKHERJEE : Whenever some complaints come we look into them. If it is found that inquiries against some officers are called for, we will entrust them to some agencies. But all types of cases cannot be given to an independent agency. Of course, when complaints are levelled against a particular officer, he is not entrusted with the task of looking into that complaint.

तीस औद्योगिक व्यापार गृहों की आस्तियां

+

*700. श्री जगन्नाथराव जोशी :

श्री अटल बिहारी वाजपेई :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में सर्वाधिक आस्तियो वाले तीस औद्योगिक और व्यावसायिक गृहो के नाम क्या है;

(ख) इनमें से प्रत्येक की आस्तियां गत तीन वर्षों में प्रतिवर्ष कितनी-कितनी थीं और आज कितनी-कितनी है;

(ग) इसमें से उन उद्योग-गृहों और व्यापार-गृहों के नाम क्या है जिनकी विदेशों में भी आस्तियां है;

(घ) इनमें से उनके नाम क्या हैं जिनके विरुद्ध किसी प्रकार के आर्थिक अपराधों के मामले निर्णयाधीन है; और

(ङ) इनमें से प्रत्येक द्वारा पिछले तीन वर्षों के दौरान राष्ट्रीयकृत बैंकों और अन्य वित्तीय संस्थाओं से प्राप्त ऋणो की राशि या अन्य प्रकार की सहायता का वर्षवार ब्यौरा क्या है ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) and (b) A statement showing the value of assets in respect of 30 industrial and business houses having the largest assets is laid on the Table of the House. [*Placed in Library. See No. L.T. 9461/75*].

(c) and (d) Many of the industrial and business houses own or control more than one company or concern and, therefore, the required information can be collected and supplied only if the names of the particular companies or undertakings about whom information is required, are specified.

(e) Under the Banking Companies Act and the State Bank of India Act, commercial Banks are not expected to divlge information in regard to loans offered by them to commercial houses and thus information in this regard cannot be supplied. As regards the assistance rendered by financial institutions, the required information can be collected and supplied if the names of the particular companies/undertakings about whom information is sought, are specified.

श्री जगन्नाथ राव जोशी : अध्यक्ष महोदय, जो जानकारियाँ मांगी गई थी, उन मे से पहली जानकारी तो यह मिली है कि ऐसी उनतीस कम्पनियों के नाम दे दिये गये हैं जो सर्वाधिक परिसम्पत्ति के अन्तर्गत आती हैं। इन तीस घरानों के बारे में एक सवाल यह पूछा गया था कि उन घरानों के क्या नाम हैं जिन के विरुद्ध किसी प्रकार के आर्थिक अपराधो के मामले दर्ज हैं तथा उन घरानों के क्या नाम हैं जिन के विदेशों में भी आस्तियां हैं।—इन सवालों की कोई जानकारी नहीं दी गई है। हमने यह भी पूछा था कि पिछले तीन वर्षों के दौरान राष्ट्रीयकृत बैंकों और अन्य वित्तीय संस्थानों से प्राप्त ऋणों की राशि या अन्य प्रकार की सहायता का वर्ष-वार ब्यौरा क्या है ? आप ने जवाब दिया है कि इन्फर्मेशन कलैक्ट की जायेगी,